
(2020) 07 SEBI CK 0016

In the Securities Appellate Tribunal Mumbai

Case No : Review Application No. 7 Of 2020 In Appeal No. 145 Of 2020

Securities And Exchange Board Of India

APPELLANT

Vs

Dr. Udayant Malhoutra

RESPONDENT

Date of Decision : 23-07-2020

Acts Referred:

Citation : (2020) 07 SEBI CK 0016

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Gaurav Joshi, Abhiraj Arora, Vivek Shah, Somasekhar Sundaresan, Zerick Dastur, Smriti Singh, Khushil Shah, Kunal Kothary, Zerick Dastur, Shyamala Venkatchalam, Srinivas M.K, Shivaram V

Final Decision : Dismissed

Judgement

Tarun Agarwala, Presiding Officer

1. We have heard Shri Gaurav Joshi, the learned senior counsel for the Applicant SEBI and Shri Somasekhar Sundaresan, the learned counsel for the

Appellant in the Review Application. We do not find any manifest error in our order requiring review or modification. The Review Application is rejected.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.